

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

15
 Law Sama Order
 dt. 10.7.00 May
 Please be seen.

Rejoinder
 not filed.
 21/8 Bench

Rejoinder
 not filed.

22/8 Bench

Or. not manageable

1. Rejoinder not filed
2. Advt. 8/11/2000.

For court

2/11/00

W

For admission.

22/11 Bench

for admission
 a/c OA-495199

22/11/01 Bench

Free copies of
 final order dt. 15.1.01
 issued in case
 record OA-495199

22/11/01

15/11/01

5-5-11

O.A.NOS. 495 & 496 OF 1999

Order dated 15.1.2001

The learned lawyers have abstained from court work for more than a month expressing their protest against imposition of Professional Tax by the State Government and there is no indication when they will return to court work. The petitioners are absent. There is no representation from the side of the respondents. The Hon'ble Supreme Court in the case of Ramon Services Pvt.Ltd. v. Subhash Kapoor and others, 2000 AIRSCW 4093, have deprecated the action of the courts in adjourning cases because of abstention from court work by the learned lawyers. Their Lordships have observed that by such adjournment the defaulting courts would be contributing to the contempt of the Hon'ble Supreme Court. In view of this, the matters cannot be adjourned indefinitely. We have therefore perused the records. Order is dictated and pronounced in open court. As per observations contained in the order, dated 15.1.2001 in separate sheets attached to the record of OA No.495 of 1999, both the Original Applications are rejected. No costs.

VICE-CHIEF JUSTICE

VSIPNOL

22/11/01
 MEMBER (JUDICIAL)